

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON
REMOVAL OF ENCROACHMENTS FROM NHS .

2896

Shri Parshottam Rupala

Will the Minister of ROAD TRANSPORT & HIGHWAYS be pleased to state :-
the steps taken by the Ministry to remove encroachments from National Highways of the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI R. P. N. SINGH)

The Government has enacted the Control of National Highways (Land & Traffic) Act, 2002 for prevention and removal of encroachments from National Highways. The Act has come into force with effect from 27.01.2005. The aforesaid Act provides, inter-alia, prevention and removal of unauthorised occupation of National Highway land and empowers the Central Government to appoint Highway Administrations for removal of encroachments. To exercise the powers and discharge the functions under the Act, 192 Highway Administrations have been set up all over the country.